CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

C.P. No. 523/2016 O.A. No. 1682/2016

New Delhi, this the 6th day of December, 2016.

HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J) HON'BLE MR. P.K. BASU, MEMBER (A)

Vinod Kumar, Age 30+ years, Driver, DTC, S/o Sh. Shri Om, VPO-Hiran Kudna, PO-Tikri Kalan, New Delhi-110 039.

.. Petitioner

(By Advocate : Shri Sachin Chauhan)

Versus

- Shri C.R. Garg,
 Chairman-cum-Managing Director,
 Delhi Transport Corporation,
 D.T.C., I.P. Estate,
 New Delhi-110 002.
- Shri Bal Raj Singh,
 Depot Manager,
 Delhi Transport Corporation,
 Rajghat Depot-II,
 Delhi.

.. Respondents

(By Advocate: Mrs. Arati Mahajan Shedha)

ORDER (ORAL)

Mr. Justice M.S. Sullar

At the very outset, learned counsel for the petitioner intends to withdraw the instant Contempt Petition (CP), without prejudice to his rights in any manner and to enable the petitioner to file a fresh C.P. on the same cause of action on subsequent appropriate stage, if required.

2. Therefore, the C.P. is hereby dismissed as withdrawn with aforesaid liberty, as prayed for.

(P.K. BASU) Member (A) (JUSTICE M.S. SULLAR)
Member (J)
06.12.2016

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